

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 15 of 2011 &
I.A. Nos. 28, 29 & 169,92 of 2011

Dated : 6th September, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Lanco Power Limited

... Appellant(s)

Versus

Haryana Electricity Regulatory Commission & Ors.....Respondent(s)

Counsel for the Appellant(s): Mr. Manu Nair, Mr. Adit S. Pujari

Counsel for the Respondent(s): Mr. Abhishek Mitra,
Ms. Puja Priyadarshini for R.3
Mr. Anand K. Ganesan for R-1
Ms. Swapna Seshadri For R-5
Mr. Apoorve Karol, Mr.Vikrant
Saini for R-2

Appeal No.52 /2011
& IA 87/2011 and IA 88/2011

Chhattisgarh State Power Trading Company Limited....Appellant(s)

Versus

Haryana Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Ms. Suparna Srivastava

Counsel for the Respondent(s) : Mr. Abhishek Mitra,
Ms. Puja Priyadarshini for R.3
Ms. Suparna Srivastava for R-5
Mr. Manu Nair, Mr. Adit S. Pujari
Mr. Apoorve Karol, Mr.Vikrant
Saini for R-2

ORDER

Ms. Suparna Srivastava, the learned counsel for the Appellant in Appeal No. 52 of 2011 and the respondent in Appeal No. 15 of 2011 is filing written submission today after serving copy on the other side.

The learned counsel appearing for the Respondent No.1 seeks some more time to file written submissions in Appeal No. 52 of 2011. Accordingly, he is permitted to file the same after serving copy on the other side.

It is open to the Appellant in Appeal No. 15 of 2011 to file the additional Written Submissions, if any, after receiving copy of the written submission from the other side.

Post the matter for reporting compliance on **15.09.2011**

(V.J. Talwar)
Technical Member
SS/KS

(Justice M. Karpaga Vinayagam)
Chairperson